Summary of the Proposed Transaction in terms of Regulation 13(1B) of the Competition Commission of India (Procedure in regard to transaction of business relating to combinations), 2011

A. Name of the parties to the combination

1. The parties to the Proposed Transaction are:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Legal Name of the Party</th>
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</thead>
<tbody>
<tr>
<td>1.</td>
<td>Amazon.com NV Investment Holdings LLC (&quot;Acquirer&quot;)</td>
</tr>
<tr>
<td>2.</td>
<td>Quess Corp Limited (&quot;Target&quot;)</td>
</tr>
</tbody>
</table>

B. The type of combination

2. The Proposed Transaction comprises the acquisition of Zero decimal Five One percent (0.51%) of the equity share capital of the Target by the Acquirer.

3. The Proposed Transaction involves the acquisition of a minority non-controlling investment by the Acquirer, undertaken solely as an investment in the ordinary course of its business. Accordingly, the Proposed Transaction would be ordinarily exempt from notification under Section 5 of the Competition Act, 2002 ("Competition Act"). Without prejudice to the foregoing, the Proposed Transaction is being notified as a combination in terms of Section 6(2) of the Competition Act.

C. The area of activity of the parties to the combination

4. **Acquirer**: The Acquirer is an investment holding company which is globally engaged in the business of making investments and is also registered as a foreign portfolio investor in India in terms of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014.

5. **Target**: The Target is a part of the Quess Corp Group. The Target and its subsidiaries are engaged in various activities, *inter alia*, in the market for provision of facilities management services in India.

D. The relevant markets to which the combination relates

6. The Acquirer submits that consistent with the previous decisional practice of the Hon'ble Commission, for purposes of the Proposed Transaction, it is not necessary to adopt strict product or geographic market definitions and that the market definitions can be left open as irrespective of the manner in which the markets are defined, the Proposed Transaction is not likely to cause an appreciable adverse effect on competition in India. Without prejudice to the above, the Acquirer submits that the ‘market for provision of facilities management services in India’ is the only plausible relevant market for the purposes of the present notification.